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GOVERNMENT OF INDIA
MINISTRY OF COMMERCE AND INDUSTRY
DEPARTMENT OF COMMERCE

NOTIFICATION No. 39 (RE-2007) / 2004-2009
NEW DELHI, DATED 16th OCTOBER, 2007

S.O. (E) In exercise of powers conferred by Section 5 of the Foreign Trade (Development and Regulation) Act, 1992 read with paragraph 2.1 of the Foreign Trade Policy – 2004-09, the Central Government hereby amends Schedule – I (Imports) of the ITC(HS) Classifications of Export and Import Items, 2004-09 as under:

1. Import Policy for the following items will be amended as follows:

Exim Code	Item Description	Policy	Policy Conditions
1511	Palm Oil and its fractions, whether or not refined, but not chemically modified		
1511 10 00	Crude	Free	Import not permitted through Kochi port.
1511 90	Other:		
1511 90 10	Refined bleached deodorised palm oil	Free	Import not permitted through Kochi port.
1511 90 20	Refined bleached deodorised palmolein	Free	Import not permitted through Kochi port.
1511 90 90	Other	Free	Import not permitted through Kochi

1513 21 10	Palm Kernel Oil	Free	port. Import not permitted through Kochi
1513 29 10	Palm Kernel Oil and its fractions	Free	port. Import not permitted through Kochi

2. This issues in public interest.

Sd/-
(R. S. Gujral)
Director General of Foreign Trade
And Ex-Officio Additional Secretary to the Govt. of India

(Issued from File No.01/89/180/Misc-52/AM 06/PC-IA)